

GOVERNMENT OF JAMMU AND KASHMIR,
FINANCE DEPARTMENT,
CIVIL SECRETARIAT, J&K.

Notification
Srinagar, the 11th of October, 2021

S.O 347 .-In exercise of the powers conferred by section 3 of the Jammu & Kashmir Motor Spirit and Diesel Oil (Taxation of Sales) Act, Samvat, 2005 and in partial modification of notification SRO 262 dated: 06.06.2018, the Government hereby directs that the following amendment shall be made in the said notification:-

In Schedule appended to the said notification, in S.No.3 (Aviation Turbine Fuel), in column 3 for the figure and sign "26.25%" the figure and sign "1%" shall be substituted

By order of the Government of Jammu & Kashmir.

Sd/-

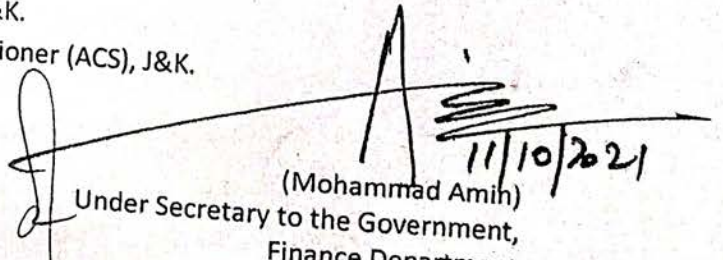
(Atal Dulloo), IAS
Financial Commissioner, (Additional Chief Secretary),
Finance Department.

No. CAD-ADM/128/2021-05-Civil Aviation

Dated: 11 /10/2021

Copy to the:

1. Ministry of Civil Aviation, Government of India.
2. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
3. Joint Secretary (J&K) Ministry of Home Affairs, Government of India, New Delhi.
4. Administrative Secretary, Civil Aviation, J&K.
5. Administrative Secretary, Law Justice & PA, J&K (w.3.s.c.).
6. Excise Commissioner, J&K.
7. Commissioner, Sale Taxes, J&K
8. Private Secretary to Chief Secretary, J&K.
9. Private Secretary to Financial Commissioner (ACS), J&K.
10. I/c Website FD/GAD.


(Mohammad Amin)
Under Secretary to the Government,
Finance Department
11/10/2021